

संहिता की धारा 108-क के नीचे 1898 में शामिल किया गया दृष्टांत इस प्रकार है :-

“भारत में कोई क व्यक्ति गोवा में एक विदेशी ख को गोवा में हत्या करने के लिए उकसाता है। क हत्या के दुष्प्रैरण का दोषी है।”

यह दृष्टान्त प्रश्न में उल्लिखित संहिता के संस्करण में दोहराया गया है।

(ख) जी नहीं, श्रीमान्।

(ग) उक्त दृष्टांत गोवा के भारत में विलय के बाद अनुपयुक्त हो गया था और इसे नवम्बर, 1978 में राज्य सभा द्वारा पारित भारतीय दंड संहिता (संशोधन) विधेयक, 1978 में उचित दृष्टांत द्वारा प्रतिस्थापित करने की व्यवस्था की गई थी। विधेयक 1979 में लोक सभा के भंग होने पर रद्द हो गया था। कुछ परिवर्तनों के साथ रद्द हुए विधेयक के आधार पर विधान पुनः पुरःस्थापित करने के प्रश्न पर सरकार सक्रिय रूप से विचार कर रही है। दृष्टांत को संसद द्वारा ऐसे विधान के पारित किए जाने के बाद प्रतिस्थापित माना जाएगा। किसी अधिकारी की तरफ से कोई चूक नहीं हुई है और किसी के विरुद्ध कार्यवाई करने का प्रश्न नहीं उठता।

#### **Complaints against M/s. Lohia Machines for Utilisation of Booking money**

10651. DR. KRUPASINDHU BHOI: Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received reports against M/s. Lohia Machines Ltd., Kanpur for utilising the funds collected by them from the booking of scooters for their other ventures ;

(b) if so, the details thereof ; and

(c) the steps being taken to safeguard the interest of general public ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :

(a) No complaint of this nature has been received in the Ministry of Industries.

(b) Does not arise.

(c) To safeguard interest of the general public, guidelines have been issued by the Government in November, 1983 regarding development of funds collected by automotive manufacturers as advance deposits for booking of vehicles.

#### **Issue of Industrial licences in Rajasthan**

10652. SHRI VIRDHI CHANDER JAIN: Will the Minister of INDUSTRY be pleased to state the number of applications for industrial licences in Rajasthan pending with Government as on 31 March, 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATAAHI RAMA RAO) :

As on 31 March, 1984, 14 Industrial Licences applications under the provision of Industries (Development & Regulation) Act, 1951 for locating industries in Rajasthan were at various stages of consideration.

#### **Killing of Persons by Extermets**

10653. SHRI RAMJIBHAI MAVANI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of innocent persons have been killed by extremists in various parts of Punjab, Chandigarh, Haryana, Himachal Pradesh and

Delhi during 1 March, 1984 to 17 April, 1984 ;

(b) if so, the details thereof ;

(c) the details of action taken in the matters against culprits ;

(d) the details of arrests made so far till date in the matter ;

(e) what compensation have been paid in each case of murder and injured ; and

(f) the steps taken to curb such extremists and their activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (f) During the period from 1st March, 1984 to 17th April, 1984, 51 persons were killed in violent incidents in Punjab. Cases have been registered under the provisions of IPC, Arms Act and Explosive Substances Act, in connection with these incidents. Five accused have been arrested in these cases. In addition, 6 persons involved in crimes were killed in encounters with police and one was killed by a back guard. Rs. 10,000 each has been paid as compensation to the next of kins of 8 persons killed in the incidents. The families of one Assistant Sub-inspector of Police and of one Constable killed were given financial assistance as per rules.

In Chandigarh, 3 persons were killed during the above period in violent incidents. Cases have been registered under the provisions of IPC, Arms Act, and Explosive Substances Act, in connection with these incidents. No arrest has been made in these cases so far. A sum of Rs. 5000 has been sanctioned to the dependents of one deceased person.

The authorities in Punjab and Chandigarh have taken various steps

to check extremist activities. These include posting of police pickets at strategic points, organising of raids and ~~nakabandis~~, intensification of police patrolling and deployment of additional police forces.

The information in respect of Haryana, Himachal Pradesh and Delhi is being collected and will be laid on the Table of the House.

#### Studying of Historical Aspects of Science and Technology by NISTADS

10654 SHRI RAM VILAS PASWAN: Will the PRIME MINISTER be pleased to state :

(a) whether the NISTADS, a CSIR institute, is devoting much of its energy in studying the historical aspects of Science and Technology, which could be better handled by historical research bodies ;

(b) whether its efforts in studying the history of science in other countries amount to duplication of work already done by others ; and

(c) whether NISTADS in any way contributed to the technological policy of the country ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) The Institute is not engaged in studying the historical aspects of science and technology *per se*. One of the areas of research of NISTADS is the study of the interaction of science and technology with society.

This requires a multidisciplinary approach involving expertise in the fields of natural sciences, engineering, technology and social sciences which cannot normally be followed by historical research bodies.